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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

...
OA.No.2069 of 1994

Dated New Delhi, this 19th day of January, 1995

Hon'ble Shri B. K. Singh, Member(A)

Shri Subhash Chand
R/o Qtr. No. C-19, Type-II
New Police Lines
DELHI-9

... Applicant

By Advocate: None

Versus

1. The Commissioner of Police
Delhi, Delhi P.HQ.
M.S.O. Building, I.P. Estate
NEW DELHI
2. The Dy. Commissioner of Police
HQ(III), P.HQ.
M.S.O. Building, I.P. Estate
NEW DELHI

... Respondents

By Advocate: None

Shri Dhan Singh, A.S.I.,
Departmental Representative.

O R D E R(Oral)

Shri B.K. Singh, M(A)

The departmental representative appearing on behalf of the respondents states that the impugned order has since been cancelled and the applicant has been reinstated and the order regarding cancellation of quarter also has also been recalled.

2. It was clearly mentioned in the order dated 23.12.94 that if no one appears on behalf of the applicant on the next date fixed for hearing, it will be presumed that he has no grievance surviving to him.

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3. To-day neither the applicant nor his counsel appears and therefore the irresistible presumption is that he has no grievance surviving and the application has become infructuous and is dismissed as such, leaving the parties to bear their own costs.

(B. K. Singh)
Member(A)

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